

UTTAR PRADESH HIGHER JUDICIAL SERVICE RECRUITMENT-2007

INDEX CARD

(Please write in Black ballpoint pen only. Use CAPITAL LETTERS and return it with your application)

Name of the Candidate

Gender

Father's/Husband's Name

Date of Birth

DATE	MONTH	YEAR

Address

.....
.
.....
.
.....
.
City.....State.....
.
.....Pin
Code.....
STD.....Phone
No.....Mobile.....
E-
mail.....

Nationality

Religion

Mother Tongue

SIGNATURE

.....

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
UTTAR PRADESH HIGHER JUDICIAL SERVICE RECRUITMENT- 2007

CANDIDATE'S IDENTIFICATION CARD

INSTRUCTIONS FOR THE CANDIDATE:

The candidate must return this Identification Card duly filled by him/her along with his/her application after firmly affixing his/her recent passport size coloured photograph (taken on or after 1.4.2007) in the space provided for it, duly attested by the District & Sessions Judge or the Registrar/ Registrar General of the respective High Court. The photograph should be attested in such a way that part of the signature is on the photograph and remaining part of the signature is on the card/form. He/She must put his/her signature and give his/her full name in block letters, which must be the same as adopted in his/her application.

Affix Coloured Passport size Photograph here
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Full Name of the Candidate

Gender

Father's/Husband's Name

Date of Birth

DATE	MONTH	YEAR

Address

.....

 City.....State.....
Pin
 Code.....
 STD.....Phone
 No.....Mobile.....
 E-mail.....

Nationality

Religion

Mother Tongue

Visible Mark of Identification

SIGNATURE
 Date

SIGNATURE of the ATTESTING OFFICER
 NAME with Full Designation

DATE:/...../2007

OFFICIAL SEAL

**IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
UTTAR PRADESH HIGHER JUDICIAL SERVICE RECRUITMENT, 2007
VERIFICATION CARD FOR EXAMINATION**

(FOR OFFICE USE)

Roll No. _____
(To be filled up by the Office)

INSTRUCTIONS FOR THE CANDIDATE:

The candidate must return this Verification Card for Examination duly filled by him/her along with his/her application form after firmly affixing his/her recent passport size colored photograph (taken on or after 1.4.2007) in the space alongside, duly attested by duly attested by the District & Sessions Judge or the Registrar/ Registrar General of the respective High Court. The photograph should be attested in such a way that part of the signature is on the photograph and remaining part of the signature is on the card/form. He/She must put his/her signature and give his/her full name in block letters, which must be the same as adopted in his/her application/identification card.



Full Name of the Candidate

Gender

Father's/Husband's Name

Date of Birth

DATE	MONTH	YEAR

Address

.....

 City.....State.....
Pin Code.....
 STD.....Phone
 No.....Mobile.....
 E-mail.....

Nationality

Religion

Mother Tongue

Visible Mark of Identification

Signature
Date

(Signature of the attesting officer)
Designation with Seal
Date : ____ . ____ . 2007

(Signature of the Issuing Officer of the High Court)
Designation with Seal
Date : ____ . ____ . 2007

**IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
UTTAR PRADESH HIGHER JUDICIAL SERVICE RECRUITMENT, 2007**

ADMIT CARD

Candidate's copy

(For written examination & Interview)

Roll No. _____
(To be filled up by the Office)

INSTRUCTIONS FOR THE CANDIDATE:

A candidate must return this Admit Card duly filled by him/her along with his/her application after firmly affixing his/her recent passport size colored photograph (taken on or after 1.4.2007) in the space alongside, duly attested by the District & Sessions Judge or the Registrar/ Registrar General of the respective High Court. The photograph should be attested in such a way that part of the signature is on the photograph and remaining part of the signature is on the card/form. He/She must put his/her signature and give his/her full name in block letters, which must be the same as adopted in his/her application and Identification card and verification Card.

**Affix Photo
here**

Full Name of the
Candidate

Gender

Father's/Husband's
Name

Date of Birth

DATE	MONTH	YEAR

Address

.....
.....
.....
City.....State.....
.....Pin Code.....
STD.....Phone
No.....Mobile.....
E-mail.....

Nationality

Religion

Mother Tongue

Visible Mark of
Identification

Signature
Date

(Signature of the attesting officer)
Designation with Seal
Date : ____ . ____ . 2007

(Signature of the Issuing Officer of the High Court)
Designation with Seal
Date : ____ . ____ . 2007

THE HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD

Serial No. _____

**APPLICATION FORM FOR DIRECT RECRUITMENT TO
THE UTTAR PRADESH HIGHER JUDICIAL SERVICE- 2007**

[To be filled up by the candidate in his/her own handwriting in accordance with the "Instructions for the Guidance of the Candidates" (enclosed). Candidates are warned that any inaccuracy in the information furnished will lead to disqualification.]

1.	Full Name (In BLOCK LETTERS)				
2.	Postal Address in full with Pin Code. (Any change of address should be communicated at once to the Registrar General, High Court, Allahabad. Candidates must however, make arrangements to see that communications addressed to them at the address indicated herein are redirected, if necessary.) City..... State.....Pin Code..... STD.....Phone No..... Mobile..... E-mail.....			
3.	Name of the District & State of which you are a permanent resident.				
4.	Exact Date of Birth	DATE	MONTH	YEAR	Proof furnished -Encl. No. _____
5.	Are you – (a) a citizen of India, or			
	(b) a subject of Sikkim, or			
	(c) a Tibetan refugee, who came to India before the 1st of January, 1962, with the intention of permanently settling in India, or			
	(d) a person of Indian origin who has migrated from Pakistan, Burma (Mynmar), Ceylon or any of the East African countries or Kenya, Uganda and the United Republic of Tanzania (formerly Tanganyika and Zanzibar) with the intention of permanently settling in India.			
	<i>Note :- Candidates belonging to categories (c) and (d) are required to submit a certificate of eligibility from the State Government. Candidates belonging to category (c) will also be further required to submit a certificate of eligibility granted by the Intelligence Department (Head-Quarters), Lucknow, Uttar Pradesh.</i>				
6.	Where were you born? (State the	Village/Town		
	the	District		

	Village/Town, District & State).	State					
7.	*Father's/ Husband's	(a) Name in Full (b) Place of birth (c) Place of permanent Residence (d) Occupation.....					
8.	For candidates claiming reservation in any specified category: (State the caste and the class concerning which reservation is claimed together with evidence thereof.)	Caste: Class: Proof Furnished Encl. No.					
9.	Give the name of that District Judge / Registrar / Registrar General of the High Court, whose certificate of character under Rule 13(2) of the Uttar Pradesh Higher Judicial Service Rules, 1975 is sought to be attached.						
10.	Give the full names, professions and present addresses of two responsible persons (not relations) from whom you attach certificates of character under Rule 13 (2) of Uttar Pradesh Higher Judicial Service Rules, 1975.						
11.	Whether you were a candidate for a post in the Uttar Pradesh Higher Judicial Service in the past? If so, state the year and the fact whether you were called for interview.						
12.	State the name of the School and Intermediate College from where Class X and XII were passed	School/College		Year in which			
				Joined	Left		
13.	State the name of the University or Universities along with the names of the affiliated colleges, if any, you have attended	University		Colleges, if any		Year in which	
						Joined	Left

14.	Give below particulars of all academic examinations passed and degrees obtained (if any) (commencing with the High School or equivalent examination). State also whether each examination was passed at the first attempt and, if not after how many attempts?						
	Examination or degree (strike off words not required and substitute the name of the examinations passed, if necessary)	Class or Division or Grade	Subjects taken	Year of passing the examination or obtaining degree or diploma and the number of attempts made		Particulars of any Medals and Prizes awarded for achieving academic distinction	Proof furnished (Encl.No.)
				Year	Number of attempts		
	High School						
	Intermediate						
	Graduation						
	Post Graduation						
	LL.B.						
	LL.M.						
	Other academic Qualifications, if any						
15.	<p>Give details, if any, of (i) proficiency acquired in games, sports and athletics, and (ii) part taken in other extra curricular or social activities:</p> <p>(i) Details of proficiency in games and athletics: particulars of prizes, medals, and trophies should be mentioned.</p> <p>At School:</p> <p>At College:</p> <p>At University</p> <p>Afterwards:</p> <p>Proof(s) furnished (Encl. no.)</p> <p>(ii) Details of part taken in other extra- curricular activities, such as being a boy scout or a member or offices held in connection with debating and other literary or scientific societies of School, College or University.</p> <p>At School:</p> <p>At College:</p> <p>At University</p> <p>Afterwards:</p> <p>Proof(s) furnished (Encl. no.)</p>						

16.	If you have been employed at any time? Give particulars as below:						
	Name of the post or nature of employment	Name of employer	Date of joining	Date of termination	Reason for termination	Salary	Proof furnished (Encl. No.)
17.	Particulars of Practice/Experience as an Advocate	<p>1.(a) Date of enrolment as an Advocate.</p> <p>(b) Are you enrolled with Bar Council? If so, of which State? Give the Enrolment number.</p> <p>(c) Name with address of Advocate, with whom you received training?</p> <p>(d) Did you work as a junior to any Advocate? If so, with whom and for what period?</p> <p>2. Period during which you practised regularly and continuously (giving the details of the Courts and Districts in which you practised). Enclose certificate of the concerned District Judge/ Registrar/ Registrar General of the High Court.</p> <p>3.(a) Did you pay any Income Tax on your professional income? If so, the amount of professional income and Income Tax paid thereon in each of the last 3 years?</p> <p>(b) Mention your Income Tax Permanent Account Number (PAN).</p> <p>4. Whether any proceeding was ever taken against you for Professional Misconduct or Contempt of Court? If so, give particulars with result and also enclose certified copies of the judgment/ order passed in the proceedings by the State Bar Council/ the Bar Council of India/ the High Court and the Supreme Court of India, if any.</p> <p>5. Did you ever figure as an accused or a complainant in any criminal case? If so, give particulars with result and also enclose certified copies of the judgment/ order of the trial court/ Appellate Court/ Revisional Court, if any.</p> <p>6. Whether you have ever been convicted of any offence, if so, give full particulars.</p>					
18.	(a) Do you possess a thorough knowledge of Hindi Written in the Devanagari script? Can you take down						

	evidence and write judgments in Hindi with ease and correctness. (b) Are you proficient in English?	
19.	Additional remarks:- Applicants may mention here any special qualification or experience befitting them for recruitment to the service which have not been given under the above heads.	
20.	Mention the details (Bank, No., Date & Amount) of the Demand Draft enclosed.	Number: Date: Amount: Drawn On: (Also write application form number with name of the candidate on the reverse of the bank draft.)
21	What is your marital status?	*Unmarried/ Married/ Divorcee/ Widow/ Widower

Date: _____, 2007 _____ (Signature of the Candidate)
(Note: -*Strike off whichever is not applicable)

Declarations:

(a) (Declaration to be signed by a married male Candidate)

"I hereby declare that I have only one wife whose name is.....and she is daughter of Sri....."

(Signature of the Candidate)

(b) (Declaration to be signed by a married female candidate)

"I hereby declare that I am married to Sri _____ son of Sri _____ who had no wife living at the time of my marriage with him."

(Signature of the Candidate)

(c) (Declaration to be signed by the Candidate)

"I hereby declare that the entries in this form are true to the best of my knowledge, no part of it is false and that nothing has been concealed/suppressed. In the event of any information being found to be incorrect, fraudulent or untrue/false, either before or after the examination/selection/appointment, I will be liable to face criminal prosecution and I may be disqualified/ dismissed".

(Signature of the Candidate)

The endorsement given below must be filled and signed by the District and Sessions Judge(s) of U.P./ Registrar General/ Registrar (where there in no post of Registrar General) of the High Court concerned/ Registrar General, Allahabad High Court:

Presented to me on _____
Signature _____
Name & Designation _____
(Official Seal)

Note: - The District Judge(s) in U.P. and the Registrar/ Registrar General of the High Court concerned should forward the application to the Registrar General, High Court of Judicature at Allahabad.

**THE HIGH COURT OF JUDICATURE AT ALLAHABAD
UTTAR PRADESH HIGHER JUDICIAL SERVICE DIRECT RECRUITMENT-
2007**

Declaration of Income under the amended Schedule II of Uttar Pradesh Public Service (Reservation for Scheduled Caste, Scheduled Tribe and Other Backward Classes) Act, 1994 (As amended upto date), for candidates belonging to Other Backward Classes only

1.	Name of the Candidate (IN BLOCK LETTERS)	
2.	Roll No.	
3.	If claimed to be O.B.C., the Caste of the candidate	
4.	<p>FATHER</p> <p>(a) Name (IN BLOCK LETTERS) (b) Whether alive or dead (c) Occupation of the Father (d) If in service</p> <p style="padding-left: 20px;">(i) Post/Rank which he holds/ held and name of the service if any, viz IAS, IPS, PCS etc.</p> <p style="padding-left: 20px;">(ii) The organisation where he is serving/ served (Central Govt./State Govt./ Armed Forces/ Para Military Forces/State or Central Govt. undertaking/Banks/Any Public Sector Corporation etc.</p> <p style="padding-left: 20px;">(iii) Whether Class I officer of Central of State Govt.</p> <p style="padding-left: 20px;">(iv) Whether Class II Officer of the Central/State Govt.?</p> <p style="padding-left: 20px;">(v) If so, whether promoted from the junior post or direct recruit. ?</p> <p style="padding-left: 20px;">(vi) If promoted to Class I, at which age?</p> <p style="padding-left: 20px;">(vii) Pay Scale of the post holding at present or last held in the past.</p> <p style="padding-left: 20px;">(viii) Is he serving or has he served ever in International Organisation like UN, World Bank, IMF etc.</p> <p style="padding-left: 20px;">(ix) If so, mention the exact period of Service.</p> <p style="padding-left: 20px;">(x) If Father is not in service, the Name of Profession</p> <p style="padding-left: 20px;">(xi) The gross annual income of the Father 1. In the Year 2006-2007 2. In the Year 2005-2006 3. In the Year 2004-2005</p> <p style="padding-left: 20px;">(xii) Whether father pays 1. Income Tax? If so, also mention PAN 2. Wealth Tax?</p>	
5.	<p>MOTHER</p> <p>(a) Name (IN BLOCK LETTERS) (b) Whether alive or dead</p>	

	<p>(c) Occupation of the mother (d) If in service</p> <p>(i) Post/Rank which she holds/ held and name of the service if any, viz IAS, IPS, PCS etc.</p> <p>(ii) The organisation where she is serving/ served (Central Govt./State Govt./ Armed Forces/ Para Military Forces/State or Central Govt. undertaking/Banks/Any Public Sector Corporation etc.</p> <p>(iii) Whether Class I officer of Central of State Govt.</p> <p>(iv) Whether Class II Officer of the Central/State Govt.?</p> <p>(v) If so, whether promoted from the junior post or direct recruit. ?</p> <p>(vi) If promoted to Class I, at which age?</p> <p>(vii) Pay Scale of the post holding at present or last held in the past.</p> <p>(viii) Is she serving or has she served ever in International Organisation like UN, World Bank, IMF etc.</p> <p>(ix) If so, mention the exact period of Service.</p> <p>(x) If mother is not in service, the Name of Profession</p> <p>(xi) The gross annual income of the mother</p> <p>1. In the Year 2006-2007 2. In the Year 2005-2006 3. In the Year 2004-2005</p> <p>(xii) Whether mother pays</p> <p>1. Income Tax? If so, also mention PAN 2. Wealth Tax?</p>	
6.	The total annual income of the parents from other sources excluding the income from salary and agricultural land(s).	
7.	Whether parents including the minor children have any agricultural holding?	Yes/No
8.	<p>If yes,</p> <p>(a) (i) Total area of the irrigated land in hectares (ii) It's location</p> <p>(b) (i) Total area of un-irrigated land in hectares (ii) It's location</p> <p>(c) Number of Adult Sons in the family</p>	
9.	Details of non-agricultural property held by the	

	parents (i) It's location (ii) It's total value	
10.	Whether the non-agricultural property is exempted under wealth tax?	
11	If no, whether Wealth Tax has been paid by the parents in past three consecutive years	
12.	Indicate the year/years in which Wealth Tax was/is paid	

DECLARATION

I, _____ (name of the candidate) hereby, certify that the information given above are correct and nothing has been concealed. If anything is found incorrect/untrue/false or fraudulent either after or before the examination/selection/appointment, it may make my candidature/selection/appointment liable to be cancelled and I understand that I may face criminal prosecution and I may be dismissed at any stage.

(Signature of the Candidate)

Date:

Place:

Forwarded by:

Signature of the District & Sessions Judge/ Registrar (where there is no post of Registrar General)/Registrar General of the High Court, with date and official Seal

Candidate put your signature on every page of the declaration.

Note: If more space is required for giving information in relation to a particular column separate sheet may be used.

THE HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD

INSTRUCTIONS FOR THE GUIDANCE OF CANDIDATES FOR DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE- 2007

1. Before making an application please read carefully these instructions and the Uttar Pradesh Higher Judicial Service Rules, 1975 (as amended up to date), as failure to comply with any of the directions may entail rejection of the application. The Uttar Pradesh Higher Judicial Service Rules, 1975, are also available on the website of Allahabad High Court (www.allahabadhighcourt.in).
2. Persons eligible for direct recruitment are specified in Rules 9, 10 and 11 of the U.P. Higher Judicial Service Rules, 1975, which read as follows: -

"9. A candidate for recruitment to the service must be:

- (a) A citizen of India, or
- (b) A subject of Sikkim, or
- (c) A Tibetan refugee who came over to India before the 1st January, 1962, with the intention of permanently settling in India, or.
- (d) A person of Indian origin who has migrated from Pakistan, Burma, Ceylon or any of the East African Countries of Kenya, Uganda and the United Republic of Tanzania (Formerly Tanganyika and Zanzibar) with the intention of permanently settling in India;

Provided that a candidate belonging to category (c) or (d) above shall be a person in whose favour a certificate of eligibility has been issued by the State Government;

Provided further that a candidate belonging to category (c) will also be required to obtain a certificate of eligibility granted by the Intelligence Department, (Head Quarters), Lucknow, Uttar Pradesh.

Provided also that if a candidate belongs to Category (d) above, no certificate of eligibility will be issued for a period of more than one year, and such a candidate may be retained in service after a period of one year, only if he has acquired Indian Citizenship.

NOTE:- A candidate in whose case a certificate of eligibility is necessary but the same has neither been issued nor refused, may be admitted to an examination or interview and he may also be provisionally appointed subject to the necessary certificate being obtained by him or issued in his/ her favour subsequently.

10. Women are also eligible for appointment in the service.

11. A candidate for recruitment to the Service must possess a thorough knowledge of Hindi in Devanagari script."

3. A candidate must be an Advocate of not less than seven years standing as on 01.01.2008.
4. A candidate for direct recruitment must have attained the age of 35 years and must not have attained the age of 45 years on the first day of January 2008; in other words, he must have been born on or after 01.1.1963 and not later 02.1.1973. Provided that the upper age limit shall be higher by three years in case of candidates belonging to Scheduled Castes and Scheduled Tribes and

such other categories as may be notified by the Government from time to time.

5. The candidates should submit duly completed Application Forms to the Court personally (not by post, courier etc.) **through** (i) The District @ Sessions Judge in Uttar Pradesh, within whose territorial jurisdiction the candidate has been practicing, (ii) The Registrar General, High Court of Judicature at Allahabad, in case of candidates normally practicing in the Allahabad High Court, (iii) The Registrar General/ Registrar (where there is no post of Registrar General) of the High Court, **at the principal seat of that High Court**- in case of candidates practicing outside the territories of U.P. and practicing in other High Courts.
6. **Closing date** for submission of duly filled up application forms to the Registrar General/ Registrar (where there is no post of Registrar General)/ District & Sessions Judge of Uttar Pradesh concerned is **30.4.2007 at 5.00 p.m.** whereafter no application shall be received and entertained.
7. The District & Sessions Judge or Registrar General/Registrar (where there is no post of Registrar General) of the High Court shall forward the application directly to the Registrar General, High Court of Judicature at Allahabad.
8. No application shall be entertained unless it is on the prescribed form (obtained from the Registrar General, Allahabad High Court or on the application form generated and downloaded from the website of the Allahabad High Court) and is presented to the proper authority (Specified at instruction no. 5).
9. The application shall be accompanied by the documents mentioned below: -

The candidates should ensure that following documents are attached with his/her application form: -

- I. Evidence of age/date of birth;
- II. Evidence of Educational qualifications;
- III. Certificate of character from the District Judge or the Registrar/Registrar General High Court;
- IV. Two certificates of character from two respectable persons of status;
- V. Copy of certificate of enrolment as an Advocate;
- VI. Certificate of standing as a legal practitioner;
- VII. Certificate of Caste recently issued by the Prescribed Authority in case of Reserved Category Candidates;
- VIII. Certificate of eligibility under sub-rule (c) and (d) of Rule 9 of the U.P. Higher Judicial Service Rules 1975, if a candidate belongs to any of these categories;
- IX. **Towards Examination Fee**, the candidates belonging to General category or Other Backward Classes category shall enclose a demand draft for Rs.750/- (Rs.850/- if application forms generated and downloaded from the Web-Site are used), and candidates belonging to Scheduled Castes or Scheduled Tribes category shall enclose a demand draft of Rs.500/- (Rs.600/- if application forms generated and downloaded from the Web-Site are used) with their application forms, drawn in favour of Registrar General, High Court, Allahabad, payable at the State Bank of India, High Court Branch, Allahabad. Examination Fee is not refundable;

- X. A self addressed (IN BLOCK LETTERS) unstamped envelope of the size of 30cm.x 24 cm;
 - XI. Candidate's Identification Card with photograph (taken on or after 1.4.2007);
 - XII. Admit Card with photograph (taken on or after 1.4.2007) (for Candidate's use);
 - XIII. Verification Card for Examination with photograph (taken on or after 1.4.2007) (for Office Use);
 - XIV Other document or documents, if any, asked for in these instructions necessary for the purpose of the application
10. Instructions relating to the documents to be submitted along with the application are given below: -
- (a) **APPLICATION FORM:-** Application forms containing detailed instructions can be obtained on any working day during office hours from the Counter in the office of Registrar General, High Court of Judicature at Allahabad, on payment of Rs.100/- in Cash or Demand Draft of equivalent amount in favour of the Registrar General, High Court of Judicature at Allahabad, payable at State Bank of India, High Court Branch, Allahabad. Application form and other instructions are also available on the website of Allahabad High Court (www.allahabadhighcourt.in) which can be generated and downloaded and used for submitting the application form along with required application form fee and examination fee.
- While filling up form the candidate should strike off portions, which do not apply to his/her case. If space in any column is insufficient he may attach a continuation sheet (or sheets) to the form and give particulars thereon. An application form issued for a previous selection cannot be used for subsequent selection, and an application received on a form issued for a previous selection will not be taken into consideration.
- (b) **EVIDENCE OF AGE:-** Please attach a duly attested copy of your High School or other equivalent examination certificate as evidence of age or an attested copy of the entry of High School result published in the Gazette showing your date of birth.
 - (c) **EVIDENCE OF EDUCATIONAL QUALIFICATION:-** Please furnish attested copies of your Certificates and Diplomas as evidence of educational qualifications.
 - (d) **CERTIFICATE OF CHARACTER;-** Attested copies of three certificates are required one from the District Judge or the Registrar (where there is no post of Registrar General) / Registrar General of the High Court, as the case may be, two from responsible persons of status (not relations) well acquainted with the candidate in private life and unconnected with School, College or University. The two certificates from responsible persons must not be of a date more than six months preceding the date of application.
 - (e) **CERTIFICATE OF STANDING AS A LEGAL PRACTITIONER;** Shall be from the District Judge/ Registrar General/ Registrar (where there is no post of Registrar General) of the High Court concerned.
 - (f) **CERTIFICATE OF ELIGIBILITY:** - Under Rule 9 of the Uttar Pradesh Higher Judicial Service Rules, 1975, if required.
 - (g) **THE IDENTIFICATION CARD:** Must be attached along with the application after affixing thereon the candidate's latest passport size colored photograph (taken on or after 1.4.2007) in the space provided for it. He/she should also mention full name in block letters and address

below the photograph as also his/her signature which must be the same as adopted in his/her application. The photograph should be attested by the District Judge concerned or Registrar (where there is no post of Registrar General) or Registrar General of the High Court. Care must be taken that a part of the signature of the District Judge/ Registrar (where there is no post of Registrar General)/ Registrar General is on the photograph itself but not defacing the photograph in any way.

- (h) **VERIFICATION CARD FOR EXAMINATION:** Must be attached along with the application after affixing thereon the candidates latest passport size colored photograph (taken on or after 1.4.2007) in the space provided for it. He/she should also mention full name in block letters and address below the photograph as also his/her signature which must be the same as adopted in his/ her application. The photograph should be attested by the District Judge concerned or Registrar (where there is no post of Registrar General) or Registrar General of the High Court. Care must be taken that a part of the signature of the District Judge/ Registrar (where there is no post of Registrar General)/ Registrar General is on the photograph itself but not defacing the photograph in any way.
- (i) **THE ADMIT CARD:** Must be attached along with the application after affixing thereon the candidates latest passport size colored photograph (taken on or after 1.4.2007) in the space provided for it. He/She should also mention full name in block letters and address below the photograph as also his/her signature which must be the same as adopted in his/her application. The photograph should be attested by the District Judge concerned or Registrar (where there is no post of Registrar General) or Registrar General of the High Court. Care must be taken that a part of the signature of the District Judge/ Registrar/ Registrar General is on the photograph itself but not defacing the photograph in any way.
- (j) **POSTAL ADDRESS:** The address mentioned in Column 2 of the application form, in the Index Card and on the self addressed envelope referred to in sub-clause (x) of Instruction No.8 shall be the same and all communications with the candidate shall be made on that address. Any, change of address should be communicated at once to the Registrar General, High Court of Judicature at Allahabad. However, the Candidates must make arrangements to see the communications addressed to them at the addresses indicated in their applications, are redirected, if necessary.
- (k) **OTHER DOCUMENT(S)** (if any): If the candidate claims recruitment to the reserved category meant for Scheduled Castes, Scheduled Tribes and Other Backward Classes, he/she must submit a certificate to that effect signed by the District Officer of the District in which he/she resides.

NOTE: Copies of certificates furnished must be attested by a Gazetted Officer still in service. The designation of the attesting Officer must invariably be, shown below his/her signature. Photostat copies must also be attested similarly.

11. In case the application of any ineligible candidate is rejected then in that event the examination fee to the extent of 75% only shall be refunded by M.O. on the address given in the application (In other cases the Admit Card shall be sent to the District & Sessions Judge/ Registrar (where there is no post of Registrar General)/ Registrar General, High Court concerned i.e. through whom the candidate has sent his/ her application and separate intimation shall be sent to the Candidate in the envelope (referred to in sub-clause (x) of Instruction no.8) that he/she has been permitted to appear in the Examination and he/she should collect his/her Admit Card from the District & Sessions Judge or the Registrar/ Registrar

General (as the case may be). Further, the list of all candidates permitted to appear in the examination will also be put on the website.

12. There will be written test comprising of **five papers**. The First Paper shall be of General Knowledge, Second Paper of Language, Third Paper of Law-I (Substantive Law), Fourth Paper of Law-II (Procedure and Evidence) and Fifth Paper of Law-III (Penal, Revenue and Local Laws) carrying 200 marks each. No book(s), note(s) or chit(s) shall be supplied or permitted to be used during the written test. The candidates, who in the opinion of the Selection Committee qualify, after scrutiny of application and written test, shall have to appear for interview. The interview shall carry 100 marks. For the syllabus and other details of the written examination, the Appendix-G (Under Rule 18 of the Uttar Pradesh Higher Judicial Service Rules, 1975) may be seen. The result of the successful candidates will be published in the newspaper and will also be put on the website.
13. Candidates called for the written test or the interview will be required to present themselves at the place and time to be intimated to them, at their own expenses. They will have to make their own arrangement of stay.
14. The list of finally selected candidates in order of merit, which will be double the number of vacancies notified, will be published in the newspaper and will also be put on the website.
15. Candidates finally selected for recruitment will be required to appear before the Medical Board for their physical examination and will be required to pay to the President of the Board, the requisite fees.
16. No certificate need be submitted in original. The Court will not take any responsibility for returning any of the certificates filed with the applications. In case, however, the candidate is called for an interview he shall bring all the original certificates with him and produce them before the Selection Committee, if required.
17. No mark sheet in respect of written test and interview will be communicated to the candidate and even no correspondence by the candidate in this regard shall be entertained. However, the names of the candidates called for interview, and the names of the candidates approved for appointment by the High Court, shall be published.
18. Canvassing in any form or using unfair means during the examination shall be disqualification and his/her application/candidature shall be rejected.
19. A candidate, who is found to have knowingly furnished any particular, which is false, or to have suppressed any material information, will be liable to be disqualified/ dismissed.
20. During the examination no candidate shall be allowed to keep/carry mobile phone, i-pod etc. or any other electronic devise.
21. **It will be the responsibility of the candidate to fill up form properly and complete in all respects, failing which the form shall be rejected and the High Court will not entertain any correspondence in this respect.**

Swatantra Singh
Registrar General
High Court of Judicature at Allahabad

APPENDIX-'G' See Rule-18 of the Uttar Pradesh Higher Judicial Service Rules, 1975
SYLLABUS PRESCRIBED FOR THE RECRUITMENT OF THE OFFICERS
IN UTTAR PRADESH HIGHER JUDICIAL SERVICE

The examination for U. P. Higher Judicial Service will include the following subjects:

Paper No.1 General Knowledge

This paper will be of 200 marks and 3 hours duration.

There will be a paper of "General Knowledge". The paper may include questions based on topics relating to History of India and Indian Culture, Geography of India, Indian Polity, current national issues and topics of social relevance, India and the World, Indian Economy, International Affairs and institutions and development in the field of Science & Technology, communication and space.

The nature and standards of questions in these papers will be such that a well-educated person will be able to answer them without any specialized study.

Paper No.2 Language

This paper will be of 200 marks and 3 hours duration. It shall comprise four questions as specified below:-

- | | | |
|-------|--|-----------|
| (i) | Essay to be written in English | -60 marks |
| (ii) | English Précis writing | -60 marks |
| (iii) | Translation of passage from Hindi to English | -40 marks |
| (iv) | Translation of passage from English to Hindi | -40 marks |

Paper No.3:Law-I (Substantive Law)

This paper will be of 200 marks and 3 hours duration.

The question set will be restricted to the field covered by-

The Law of Contracts, the Law of Partnership, the Law concerning easements and torts, the Law relating to transfer of property including the principles of equity specifically applicable thereto, the principle of equity with special reference to the law of trust and specific relief, Hindu Law and Mohammedan Law, and Constitutional Law.

There shall be questions of 50 marks in relation to Constitutional Law alone.

Paper No.4:Law II (Procedure and evidence)

This paper will be of 200 marks and 3 hours duration.

Questions set will be restricted to the field covered by-

The Laws of evidence, the Criminal Procedure Code and Code of Civil Procedure, including the principles of pleading. The questions set will relate mainly to practical matters such as the framing of charges and issues, the methods of dealing with the evidence of witnesses, the writing of judgment of session trials, appeals, revision and the conduct of cases generally but will not be restricted to them.

Paper No.5: Law III (Penal, Revenue and Local Laws)

This paper will be of 200 marks and 3 hours duration.

Questions set will be restricted to the field covered by-

Indian Penal Code, the Uttar Pradesh Zamindari Abolition and Land Reforms Act 1951, Uttar Pradesh Urban Buildings (Regulation of Letting, Rent and Eviction) Act 1972. U.P. Municipalities Act, U.P. Panchayat Raj Act, U.P. Consolidation of Holdings Act, U.P. Urban (Planning and Development) Act 1973, together with rules framed under the aforesaid Acts.

Answer to the questions of Local Laws will be compulsory. Questions pertaining to penal Laws will be of 50 marks, whereas, that of Revenue and Local Laws will be of 150 marks.

Clarification—The candidates will have a choice to answer General Knowledge and Law Papers either in Hindi or in English.

Paper No.6: Interview

The interview will be of 100 marks—The suitability of the candidate for employment in the U.P. Higher Judicial Service will be tested with reference to his merit giving due regard to his ability, character, personality and physique.

Note:

The cut off marks in the written examination shall be 50 per cent in respect of all categories and candidates securing the marks above the cut off marks shall only be called for the interview.

The interview shall be in a thorough and Scientific manner and shall take anything between 25 and 30 minutes for each candidate. The marks obtained in the interview will be added to the marks obtained in the written papers and the candidates' place will depend on the aggregate of both.